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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.C.P. NO. 125/91 in
O.A. NO. 1818/89

DECIDED ON : 28.4.1992

K. V. Srinivasa Murthy ... Petitioner

-Versus-

Union of India & Ors. ... Respondents

CORAM

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. P. C. JAIN, MEMBER (A)

For the Petitioner - Shri R. K. Kamal, Counsel

For the Respondents - Shri R. L. Dhawan, Counsel

ORDER (ORAL)

Hon'ble Mr. Justice V. S. Malimath, Chairman :-

In view of the affidavit and the further additional affidavit filed explaining the payment and deductions made, we are satisfied that the judgment of the Tribunal has since been complied with. Hence, these proceedings are dropped. We record the statement of the counsel for the respondents that the amount as per the statement filed has been sent to the petitioner.

(*Leet*)
(P. C. Jain)
Member (A)

Malimath
(V. S. Malimath)
Chairman

as